

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.849/2000

New Delhi this the 12th day of May, 2000.

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE-CHAIRMAN

S.C. Singh,
S/o Shri Hoshiar Singh,
R/o T-150, Punjabi Basti,
Baljeet Nagar,
New Delhi-110 008

...Applicant

(By Advocates Shri G.S. Chaman & Sh. H.K. Gupta)

-Versus-

Union of India through:

1. The Secretary,
Ministry of Home Affairs,
Govt. of India, Central Sectt.
North Block,
New Delhi.

2. The Director,
Intelligence Bureau,
Ministry of Home Affairs,
Govt. of India,
Central Srctt, North Block,
New Delhi.

...Respondents

(By Advocate - none)

O R D E R (ORAL)

This application is filed for regularisation of the applicant's services in the post of JI0-II (MT). The applicant has been appointed as Driver on ad hoc basis on a consolidated pay, since 1990, ^{and continues} from time to time. It is the case of the applicant that he has been working since that date continuously. The applicant filed OA-2006/96, seeking the relief of regularisation in the same post and the Tribunal after hearing the respondents and after considering the facts of the case and placing reliance upon the judgement of the Hon'ble Supreme Court in Civil Appeal No.15086/96 decided on 18.11.96, held that the applicant was entitled for consideration for regularisation in accordance

V.R.P.

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with the recruitment rules as and when the vacancy arises in the post of Junior Intelligence Officer, Driver Grade-II. The present OA claiming the same relief, is barred by the principle of res judicata. The O.A. is, therefore, dismissed at the admission stage itself. No costs.

Embodying

(V. Rajagopala Reddy)
Vice-Chairman(J)

"San."